**NDOH. 01.07.2026**

# BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

## REJOINDER AFFIDAVIT

**IN**

## ORIGINAL APPLICATION No. 80/2025

IN THE MATTER OF:

**Basanti Devi & Ors.**

……………Applicant(s)

Versus

**Executive Engineer, PWD, Bhatwari, Uttarkashi & Ors.**

……………Respondent(s)

---

**REJOINDER AFFIDAVIT ON BEHALF OF THE APPLICANT(s) TO THE ACTION TAKEN REPORT AFFIDAVIT FILED BY THE RESPONDENTS**

---

**INDEX**


| Sr.No. | Title of Documents | Page No. |
|---|---|---|
| 1. | REJOINDER AFFIDAVIT | 01 - 07 |
| 2. | **Annexure – RJ. 01:** Certified copy of the **final order/Judgement dated 31.03.2026** passed in Execution Case No. 03/2025. | 07 - 11 |
| 3. | **Annexure – RJ. 02:** Certified copy of the **order dated 28.10.2025 passed in Execution Case No. 03/2025** by the Hon'ble Civil Court, Uttarkashi. | 12 - 15 |
| 4. | **Annexure – RJ. 03:** Photographs of Tin-sheet Toilet | 16 |
| 5. | **Annexure – RJ. 04:** Photographs of Incomplete Orchard construction | 17 |
| 6. | PROOF OF SERVICE | 18 |

# BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

## REJOINDER AFFIDAVIT

**IN**

## ORIGINAL APPLICATION No. 80/2025

IN THE MATTER OF:

**Basanti Devi & Ors.**

................Applicant(s)

Versus

**Executive Engineer, PWD, Bhatwari, Uttarkashi & Ors.**

................Respondent(s)

---

**REJOINDER AFFIDAVIT ON BEHALF OF THE APPLICANT(s) TO THE ACTION TAKEN REPORT AFFIDAVIT FILED BY THE RESPONDENTS**

---

I, **Basanti Devi**, W/o Late Bhola Dutt Semwal, aged about 70 years, resident of Village Mukhwa, Tehsil Bhatwari, District Uttarkashi, Uttarakhand, do hereby solemnly affirm and state as follows:

1. That I am the Applicant No. 1 in the above-mentioned matter and I am well acquainted with the facts and circumstances of the present case and competent to swear this affidavit.

2. That the contents of the reply affidavit filed by the Respondents are false, baseless, misleading, fabricated and hence denied, save and except what is specifically admitted herein.

3. That the contents of the Original Application filed by the Applicants are true and correct and are reiterated herein, except what is specifically dealt with in the present rejoinder affidavit.

4. That this **Hon'ble Tribunal, vide order dated 02.04.2026**, while considering the reply affidavit filed by the Respondents, was pleased to specifically record the objection of the Applicants regarding the misleading averments made by the Respondents and granted liberty to the Applicants to file reply/rejoinder to the said affidavit. The relevant portion of the order dated 02.04.2026 reads as under:

   *"6. Applicant has disputed the above averment also and has submitted that there are four officers who are responsible for deliberately causing damage to his orchard. Applicant is permitted to file reply to the above affidavit of Chief Engineer, PWD, Dehradun within four weeks."*

5. That the present rejoinder affidavit is being filed pursuant to and in compliance with the aforesaid order passed by this **Hon'ble Tribunal.**

बसन्ती

**PARA WISE REPLY:**

6.

A. That the Respondents have knowingly and deliberately violated the decree of **Permanent Injunction dated 30.10.2021 passed by the Court of Civil Judge** (Senior Division), Uttarkashi, whereby the Respondents and State authorities were restrained from interfering with the **Applicants' land**. The cutting and destruction of the orchard and land despite such decree is illegal, arbitrary and amounts to wilful disobedience of judicial orders.

B. That the acts of the Respondents are also in violation of the provisions and spirit of the **Bhagirathi Eco Sensitive Zone Notification, 2012**. The Respondents have failed to disclose any environmental clearance, tree felling permission, ecological assessment or lawful authorization permitting such destruction within the Eco Sensitive Zone area.

C. That the illegal acts of the Respondents have **violated the fundamental rights** of the Applicants guaranteed under **Article 19(1)(g) and Article 21 of the Constitution of India** by destroying the Applicants' source of agricultural and horticultural livelihood and by causing severe mental distress and environmental damage.

D. That it stands admitted by the Respondents themselves in their Affidavit that the Applicants' ancestral Orchard / Land situated **over Khasra Nos. 1435, 1436, 1437 and 1438** consisted of a fruit-bearing apple orchard which was brutally destroyed using heavy machinery including JCBs.

E. That approximately **40 fruit-bearing apple** trees along with other trees and vegetation were destroyed overnight and several felled trees were thrown towards the river Ganga, thereby causing further ecological degradation.

7. That the statement made by the Respondents in Para No. 05 of their affidavit, claiming that the destruction of the Applicants' orchard was necessary for the visit of the Hon'ble Prime Minister, is misleading and incorrect, as the actual programme remained confined near Ganga Temple, Mukhwa, situated approximately 1.5 kilometer before the incident site. Despite this, the Respondents illegally constructed parking over the Applicants' orchard land, which was already protected by a subsisting Decree of Permanent Injunction passed by the competent Civil Court. **The office order issued by the District Magistrate, Uttarkashi could neither override nor authorize violation of binding judicial orders.** Therefore, the destruction of the Applicants' orchard and land occurred solely due to the unlawful and deliberate acts of the concerned officers in complete disregard of judicial orders and environmental safeguards.

8. That the Joint Committee constituted by this Hon'ble Tribunal pursuant to order dated 19.09.2025 conducted spot inspection on 01.11.2025 and recommended demolition of the illegal parking and structures, restoration of the land and replantation of the orchard.

9. That the Applicants visited the site on 19.04.2026 and found that only approximately 70% restoration work had been completed with serious doubts remain regarding the quality, sustainability and scientific adequacy of such restoration work.

10. That a **tin-sheet toilet structure** still exists upon the eastern portion of the Applicants' orchard / land, which the Respondents are intentionally refusing to remove. The continued existence of such structure amounts to non-compliance of the recommendations of the Joint Committee and disobedience of the orders passed by this Hon'ble Tribunal as well as the Hon'ble Civil Court.

11. That prior to the illegal destruction caused by the Respondents, the Applicants' orchard had three accessible pathways from the eastern, western and central sides. However, after damaging the land and orchard, the Respondents are avoiding and ignoring the Applicants' genuine request for restoration of at least two safe access pathways. **Since the remaining orchard is situated at an approximate height of 05 meters, proper stairs along with safety railings/grills are necessary for safe and easy access to the orchard.**

12. That responsible officials of PWD, Bhatwari informed the Applicants, that no adequate budget has yet been sanctioned by the State Government and District Administration till 31.03.2026 (last financial year) for complete and quality restoration work and that the work is being carried out merely under pressure of the orders passed by this Hon'ble Tribunal and the Hon'ble Civil Court. The said officials further stated that they cannot guarantee the quality, durability or proper completion of the restoration work. Despite this, the Respondents have made misleading statements in Para Nos. 06, 07, 08 and 09 of their affidavit before this Hon'ble Tribunal claiming substantial compliance and proper restoration.

13. That the suitable season for plantation of apple saplings in the Himalayan region is generally between November to January. However, despite objections raised by the Applicants, plantation was carried out after 05th of April, 2026 during **unsuitable climatic conditions,** thereby creating serious apprehension regarding the survival and future fruit-bearing capacity of the saplings. Hence, the responsibility for maintenance, survival and replantation of the orchard must remain upon the Horticulture Department, PWD Bhatwari and District Administration.

14. That it is admitted that a sum of Rs. 2,64,016/- has been credited into the bank account of Applicant Basanti Devi. However, the said amount was paid pursuant to execution proceedings arising out of the decree passed by the Hon'ble Civil Court in Execution Case No. 03/2025 and not towards final Environmental as well as Social, Mental and Judicial distress compensation as contemplated by this Hon'ble Tribunal. Hence, the statements made by the Respondents in Para Nos. 10 and 12 of their affidavit treating the said payment as final compensation are false, misleading and denied. **(Certified copies of the orders dated 31.03.2026 and 28.10.2025 are annexed herewith as Annexure No. RJ. 01 and 02)**

15. That the aforesaid amount pertains only to limited agricultural/horticultural assessment under execution proceedings and **does not extinguish or satisfy the environmental liability, ecological restoration liability, compensation for mental distress, loss of fertility, loss of mature orchard, future economic losses and other damages caused by**

**<u>the illegal acts of the Respondents.</u>** In terms of the order dated 19.12.2025 passed by this Hon'ble Tribunal, assess and determine appropriate compensation for the Applicants at the level of this Hon'ble Tribunal itself and direct the Respondents to pay the same within a time-bound period of one month, as the Applicants have already suffered for more than 1.5 years due to the illegal acts of the Respondents.

16. That restoration work remains incomplete till date. **The toilet structure still exists** and several necessary restoration activities including **proper orchard development, access pathway construction, plastering work, irrigation facilities, strengthening of retaining structures, plastering with colouring, fencing and safety works remain unfinished**.

17. That the Respondents are falsely claiming in Para No. 14 of their affidavit that no departmental officer is responsible for the illegal acts. The Applicants have been informed by Officials of PWD Bhatwari (Present on Incident site on 08.02.2025), JCB Operetor and contractor that the officials involved in the illegal destruction were:

    (i) **Sh. Dharamveer Tomar**, then Assistant Engineer, Provisional Division PWD Bhatwari;

    (ii) **Sh. Harish Pangti,** then Superintending Engineer, PWD Uttarkashi;

    (iii) **Dr. Meharbaan Singh Bisht**, IAS, then District Magistrate, Uttarkashi; and

    (iv) That apart from the aforesaid persons, several other officials/employees of PWD Bhatwari were also present and involved in this conspiracy at the site between 20.12.2024 to 27.01.2025.

    (That the exact details regarding the officers and some villagers, present at the site during the said period can only be specifically disclosed by the Respondents themselves from official records, duty registers, movement records and departmental communications.)

    Further, in Original Suit No. 65/2017, the Respondents had earlier filed pleadings before the Hon'ble Civil Court stating that "*<u>no officer or employee of the department had damaged or intended to damage the fruit-bearing trees of the Applicants.</u>*" However, contrary to their own stand, the Respondents subsequently and knowingly destroyed the Applicants' orchard and land in wilful violation of the subsisting injunction decree and judicial orders.

18. That even after the order dated 19.12.2025 passed by this Hon'ble Tribunal, the conduct and behaviour of the officials of PWD, Bhatwari and District Administration towards the <u>Applicants has remained highly negligent, insensitive and non-cooperative.</u> The Applicants have repeatedly visited the offices of the Respondents for proper restoration and compliance, but have been continuously ignored and subjected to indifferent behaviour, causing severe mental distress to the Applicants and their family. <u>Statements made by the officials that there is "no guarantee regarding the quality of restoration work" further demonstrate a casual and non-serious approach towards the orders of this Hon'ble Tribunal</u> as well as the legitimate grievances of the Applicants. Despite the observations

made by this Hon'ble Tribunal in order dated 09.03.2026 directing the Respondents to take a sympathetic view towards the Applicants, the ground reality remains completely contrary thereto. Hence, the Applicants respectfully pray that this Hon'ble Tribunal may kindly take note of the same.

19. That the conduct of the Respondents clearly demonstrates deliberate illegality, abuse of administrative authority and wilful disregard of judicial orders and environmental safeguards.

20. That in view of the facts and circumstances stated hereinabove, **the Applicants most respectfully and genuinely pray before this Hon'ble Tribunal that a Permanent Injunction / protective directions be granted in favour of the Applicants in respect of Khasra Nos. 1435, 1436, 1437 and 1438 against the Respondents, State Government, Central Government and concerned authorities (PWD Bhatwari and The District Administration)**, so as to secure and protect the Applicants' rights, restored land and newly established orchard from any future interference, destruction or damage in the name of VIP programmes, unnecessary activities or so-called development works without due process of law.

## PRAYER

In view of the facts and circumstances stated hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

i. Issue appropriate **Permanent Injunction**/Protective/Restraining Directions in respect of Khasra Nos. 1435, 1436, 1437 and 1438 against the Respondents (State Government, Central Government, PWD Bhatwari and The District Administration) and concerned authorities, so as to protect the restored land and newly replanted orchard from any future illegal interference, destruction or damage;

ii. In terms of the order dated 19.12.2025 passed by this Hon'ble Tribunal, assess and determine appropriate compensation for the Applicants at the level of this Hon'ble Tribunal itself and direct the Respondents to pay the same within a time-bound period of one month, as the Applicants have already suffered for more than 1.5 years due to the illegal acts of the Respondents.

iii. Direct the Respondents to immediately remove the remaining toilet structure existing upon the Applicants' orchard land

iv. Direct the Respondents to **complete the remaining restoration work in a scientific, quality-oriented and time-bound manner, including safe access pathways/stairs, safety railings/grills, irrigation facilities, plastering with colouring, fencing and all remaining restoration works**.

v. Direct the Horticulture Department, PWD Bhatwari and District Administration to ensure proper maintenance, survival and replantation of the apple saplings/orchard, as the plantation was carried out during unsuitable months despite objections raised by the Applicants.

vi. Take appropriate note of the negligent, insensitive and non-cooperative conduct of the officials of PWD Bhatwari and District Administration towards the Applicants despite repeated directions of this Hon'ble Tribunal

vii. Initiate appropriate action against the concerned officers responsible for illegal destruction of the Applicants' orchard and violation of judicial orders and environmental safeguards

viii. Pass any other order(s) as this Hon'ble Tribunal may deem fit and proper in the interest of justice.

---

## VERIFICATION

I, the above named deponent, do hereby verify that the contents of the above rejoinder affidavit from Para Nos. 01 to 20 are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Verified at **UTTARKASHI, UTTARAKHAND** on MONDAY, **Date: 11.05.2026**

**DEPONENT**

बसन्ती

**(BASANTI DEVI)**

NOTARY GOVT. OF INDIA
Ram Chandra Joshi Advocate Reg. No. Distt. Uttarakhand
11/05/2026

This affidavit is sworn before me by Shri/Smt. Basanti Devi
who is identified Shri .........
at Uttarakhand dated ........ AM/PM

Ram Chandra Joshi
Advocate & Notary
Reg. No. 13/.../2022
Distt-Uttarkashi-Uttarakhand
11/05/2026

**Annexure No. RJ - 01 : Certified copy of the final order/Judgement dated 31.03.2026 passed in Execution Case No. 03/2025.**

न्यायालय सिविल जज (सी० डि०), उत्तरकाशी।

निष्पादन वाद सं०- 03/2025

बसंती देवी Vs अधि० अभि० प्रा० खण्ड लोनिवि आदि)

नकल: आदेश दि० 31.03.2026 की सत्यप्रति संलग्न फोलियो है।

बसन्ती

| आव यक स्टाम्प सहित प्रार्थना पत्र देने की तारीख | नोटिस बोर्ड पर नकल तैयार होने की सूचना की तारीख | नकल देने की तारीख | नकल देने वाले अधिकारी के हस्ताक्षर |
|---|---|---|---|
| 07/04/2026 (सात अप्रैल सन दो हजार छब्बीस) | 07/04/2026 (सात अप्रैल सन दो हजार छब्बीस) | 07/04/2026 (सात अप्रैल सन दो हजार छब्बीस | [signature] |

जिला एवं सत्र न्यायाधीश उत्तराखण्ड उत्तरकाशी

100.09
07/04/2026

प्रार्थी अधिवक्ता

(K. Chauhan)
A

₹3
CANCELLED
DATED 07/04/26
UTTARAKHAND COURT FEE

₹3
UTTARAKHAND COURT FEE
CANCELLED
DATED 07/04/26

₹2
CANCELLED
DATED 07/04/26
UTTARAKHAND COURT FEE

₹2
CANCELLED
DATED 07/04/26
UTTARAKHAND COURT FEE

C.F-4
₹-10/-
07/04/2026

बसन्त श्री

**न्यायालय, सिविल जज(सी0डि0), जिला उत्तरकाशी**

***निष्पादन वाद संख्या 03 सन् 2025***

***बसंती देवी बनाम अधिशासी अभियन्ता, प्रान्तीय खण्ड लो0नि0वि0 आदि।***

**दिनांक—31.03.2026**

पत्रावली पेश हुयी। वाद पुकारा गया। पुकार पर डिक्रीदार के विद्धान अधिवक्ता श्री कौशल चौहान उपस्थित। निर्णीत ऋणीगण की ओर से विद्धान जिला शासकीय अधिवक्ता दीवानी, श्री अमित असवाल उपस्थित।

उभयपक्ष की ओर से संयुक्त रूप से प्रार्थना पत्र कागज संख्या 50क प्रस्तुत कर कथन किया गया कि निर्णीण ऋणी द्वारा डिक्रीदारों के वृक्षों की क्षति के लिये प्रतिकर की धनराशि मु0. 2,64,000/— रूपये का भुगतान बसन्ती देवी के खाते में कर दिया है व उक्त भुगतान उन्हें प्राप्त हो गया है तथा निर्णीत ऋणी द्वारा निर्धारित पुनर्स्थापना कार्य योजना, जो कि पूर्व में पत्रावली में संलग्न हैं, में उल्लिखित मापदण्डों के अनुसार मौके स्थल पर एक माह में कार्य पूरा करेंगे। पुर्नस्थापना कार्य योजना में तयशुदा मापदंडों के अनुसार यदि मौके पर कार्य नहीं होता या उसमें कोई लापरवाही की जाती है तो डिक्रीदारों का पुनः निर्णीत ऋणी के विरूद्ध निष्पादन वाद लाने का पूर्ण अधिकार रहेगा। उभयपक्षों का माननीय राष्ट्रीय हरित प्राधिकरण में भी सेब के बगीचों/पेड़ों/पर्यावरण को हुयी क्षति के लिये मूल प्रार्थना पत्र संख्या—80/2025 बसन्ती देवी आदि बनाम पी0डब्लू0डी0 भटवाड़ी आदि प्रस्तुत किया है जो कि अभी विचाराधीन है। माननीय प्राधिकरण द्वारा उक्त वाद में जो भी निर्णयादेश परित किया जायेगा उसका न्यायालय द्वारा इस निष्पादन वाद में पारित निर्णयादेश पर कोई प्रभाव नहीं होगा। उभयपक्ष उक्त तथ्यों पर इस निष्पादन वाद का निस्तारण करवाने हेतु सहमत हैं एवं ए0टी0आर0ई की प्रोग्रेस रिपोर्ट दिनांक 30.04.2026 तक प्रस्तुत करेंगे। प्रार्थना पत्र पर डिक्रीदार की शिनाख्त विद्धान अधिवक्ता श्री कौशल चौहान तथा मद्यून के प्रतिनिधि की शिनाख्त विद्धान जिला शासकीय अधिवक्ता, दीवानी श्री अमित असवाल द्वारा की गयी।

सुना एवं पत्रावली का परिशीलन किया गया।

पक्षकारों की ओर से प्रार्थना पत्र प्रस्तुत कर कथन किया गया है कि मद्यून द्वारा डिक्रीदार की क्षति के ऐवज में मु0. 2,64,000/— रूपये की धनराशि का भुगतान डिक्रीदार बसन्ती देवी के खाते में कर दिया गया है। प्रार्थना पत्र में यह भी कथन किया गया है कि पुर्नस्थापना कार्य योजना में तयशुदा मापदंडों के अनुसार मौके पर कार्य एक माह के अन्तर्गत दिनांक 30.04.2026 तक सम्पादित कर दिया जायेगा। अतः पक्षकारों की ओर से प्रस्तुत प्रार्थना पत्र कागज संख्या 50क स्वीकार

Sd/-
31-03-2026

बसन्ती

किया जाता है। उक्त निष्पादन वाद की कार्यवाही समाप्त की जाती है। मद्यून को निर्देशित किया जाता है कि वे पुर्नस्थापना कार्य योजना में तयशुदा मापदंडों के अनुसार मौके पर कार्य सम्पादित कर दिनांक 30.04.2026 तक अनुपालन आख्या इस न्यायालय को प्रेषित करना सुनिश्चित करें।

पत्रावली नियमानुसार अभिलेखागार संचित हो।

31-03-2026

(जयश्री राणा)
सिविल जज (सी0डि0)
जिला उत्तरकाशी।

PHOTO COPY
COMPARED BY
07-04-2026

PHOTO STAT
TRUE COPY
HEAD COPYIST
COPYING DEPARTMENT
DISTT JUDGE COURT
UTTARKASHI

**Annexure No. RJ - 02 :** Certified Copy of **Execution Order dated: 28.10.2025** passed by **Hon'ble Civil Court (Sr. Division) Uttarkashi**

न्यायालय सिविल जज (सी० डि०), उत्तरकाशी।

नि० वा० सं० - 03/2025

बसंती देवी vs अधिशासी अभियंता, प्रा० खं० लोनिवि आदि।

नकल: आदेश दि० 28.10.2025 की सत्यप्रति संलग्न कोलिपो है।

न्यायालय जिला एवं सत्र न्यायाधीश उत्तरकाशी उत्तराखण्ड

बसन्ती

# न्यायालय, सिविल जज(सी0डि0), जिला उत्तरकाशी

## निष्पादन वाद संख्या 03 सन् 2025

**बसंती देवी बनाम अधिशासी अभियन्ता, प्रान्तीय खण्ड लो0नि0वि0 आदि।**

<u>दिनांक–28.10.2025</u>

पत्रावली पेश हुयी। वाद पुकारा गया। पुकार पर डिकीदार के विद्वान अधिवक्ता श्री कौशल चौहान उपस्थित। निर्णीत ऋणीगण की ओर से विद्वान जिला शासकीय अधिवक्ता दीवानी, श्री अमित असवाल उपस्थित। पत्रावली वास्ते आदेश नियत है।

डिकीदार की ओर से अपने निष्पादन प्रार्थना पत्र कागज संख्या 3क/1 लगायत 3क/2 में यह कथन किया है कि मूल वाद संख्या 65/2017 बसंती देवी बनाम अधिशासी अभियन्ता, आदि में प्रतिवादीगण के विरूद्ध पारित स्थायी निषेधाज्ञा के डिकी एवं निर्णयादेश का घोर उल्लंघन कर अवमानना की है तथा डिकीदार/वादीगण की दावी सम्पत्ति/सेब के बगीचे एवं भूमि के कुछ भाग को बिना किसी पूर्व सूचना के अवैध तरीके से कटान/छेड़खानी कर क्षति पहुँचायी है जिसके लिये निर्णीत ऋणी/सम्बन्धित को सिविल कारागार भेजे जाने व सम्बन्धित की सम्पत्ति कुर्की कये जाने के आदेश पारित करने की याचना की गयी। इसके अतिरिक्त डिकीदार द्वारा खसरा संख्या 1435, 1436 एवं 1438 पर काटी गई भूमि के चारों ओर से दीवाल देकर पूर्व की भॉति रास्ता बनाकर उसमें मिट्टी भरान की कार्यवाही कर पूर्व की भॉति तैयार करके देनें व क्षतिपूर्ति दिलाये जाने की याचना भी की गयी है।

निर्णीत ऋणीगण की ओर से डिकीदार के निष्पादन प्रार्थना पत्र के विरूद्ध प्रस्तुत आपत्ति कागज संख्या 11क व 13क को न्यायालय द्वारा निस्तारित किया जा चुका है तथा अपनी आपत्ति में निर्णीत ऋणीगण द्वारा स्वीकार किया गया है कि वी0आई0पी0 मूवमेन्ट के कारण विवादित सम्पत्ति पर पार्किंग निर्माण कार्य किया गया है।

उभयपक्षों को सुना तथा पत्रावली का सम्यक् परिशीलन किया।

पत्रावली के अवलोकन से विदित है कि दीवानी वाद संख्या 65 सन् 2017 बसन्ती देवी बनाम अधिशासी अभियन्ता, लोक निर्माण विभाग, आदि में दिनांक 30.10.2021 को इस न्यायालय द्वारा विपक्षीगण/निर्णीत ऋणीगण को बिना विधिक प्रक्रिया अपनाये वादीगण को दावीं सम्पत्ति के कब्जे से जबरन बेदखल करने से निषेधित किया गया था तथा निर्णीत ऋणीगण द्वारा अपनी आपत्ति में स्वीकार किया गया है कि वी0आई0पी0 मूवमेन्ट के कारण विवादित सम्पत्ति पर पार्किंग निर्माण कार्य किया गया है।

डिकीदार की ओर से अपने निष्पादन प्रार्थना पत्र के साथ थाना हर्षिल, जिला उत्तरकाशी के जॉचकर्ता पुलिस उपनिरीक्षक श्री सुनील तोमर द्वारा पुलिस अधीक्षक,

Sd/-25

उत्तरकाशी को प्रेषित जॉच रिपोर्ट की सत्यप्रति प्रस्तुत की गयी है जिसमें विपक्षी संख्या 1 ने अन्य बातों के अलावा यह बयान किया है कि "....जिस पर कुछ सेब के पेड़ों को नुकसान हुआ है तथा विभाग द्वारा जमीन के मालिक को जमीन एवं सेब के पेड़ों का मुआवजा दिया जायेगा...."। इसके अतिरिक्त उक्त जॉच रिपोर्ट में विपक्षी संख्या 2 द्वारा भी यह बयान किया गया है कि "....जिस पर कुछ सेब के पेड़ों को नुकसान हुआ है तथा विभाग द्वारा जमीन के मालिक को जमीन एवं सेब के पेड़ों का मुआवजा दिया जायेगा...."।

डिक्रीदार की ओर से अपने निष्पादन प्रार्थना पत्र के साथ राजस्व उपनिरीक्षक, मुखबा द्वारा तहसीलदार भटवाड़ी को प्रेषित आख्या संलग्न की गयी है जिसमें राजस्व उपनिरीक्षक द्वारा अन्य बातों के अलावा यह आख्या दी गयी है कि ".... वर्तमान में मौके पर प्रा0ख0 लो0नि0वि0, भटवाड़ी द्वारा प्रार्थीगणों की भूमि का कुछ भाग सड़क चौड़ीकरण/पार्किंग हेतु काटा गया जिसमें प्रार्थीगणों के पेड़ भी क्षतिग्रस्त हुये हैं। सड़क चौडीकरण में भूमि को हुये नुकसान एवं क्षतिग्रस्त हुये सेब के फलदार पेड़ों का मुआवजा/प्रतिकर दिलाये जाने सम्बन्धी ऑकलन एवं अग्रिम कार्यवाही प्रा0ख0 लो0नि0वि0, भटवाडी द्वारा की जानी है...."। इसके अतिरिक्त निष्पादन प्रार्थना पत्र के साथ तहसीलदार भटवाड़ी द्वारा उपजिलाधिकारी, भटवाड़ी तथा उपजिलाधिकारी, भटवाड़ी द्वारा विपक्षी अधिशासी अभियन्ता, प्रा0ख0, लो0नि0वि0 को प्रेषित पत्रों में भी इस तथ्य की पुनरावृत्ति की गयी है कि मौके पर प्रा0ख0 लो0नि0वि0, भटवाड़ी द्वारा प्रार्थीगणों की भूमि का कुछ भाग सड़क चौड़ीकरण/पार्किंग हेतु काटा गया जिसमें प्रार्थीगणों के पेड़ भी क्षतिग्रस्त हुये हैं तथा सड़क चौडीकरण में भूमि को हुये नुकसान एवं क्षतिग्रस्त हुये सेब के फलदार पेड़ों का मुआवजा/प्रतिकर दिलाये जाने सम्बन्धी ऑकलन एवं अग्रिम कार्यवाही प्रा0ख0 लो0नि0वि0, भटवाडी द्वारा की जानी है।

डिक्रीदार द्वारा निर्णीत ऋणीगण को सिविल कारागार भेजे जाने की याचना की गयी है किन्तु निर्णीत ऋणीगण राज्य सरकार ~~का~~ सरकारी विभाग है जिस कारण निर्णीत ऋणीगण के विरूद्ध इस स्तर पर सिविल कारागार भेजे जाने की कार्यवाही की जानी आवश्यक नहीं है। इसके अतिरिक्त डिक्रीदार द्वारा निर्णीत ऋणीगण की सम्पत्ति कुर्क किये जाने के आदेश पारित करने की भी याचना की गयी है किन्तु डिक्रीदार द्वारा अपने निष्पादन प्रार्थना पत्र में निर्णीत ऋणीगण की सम्पत्तियों का कोई स्पष्ट ब्यौरा प्रस्तुत नहीं किया गया है जिस कारण निर्णीत ऋणीगण के विरूद्ध इस स्तर पर कुर्की की कार्यवाही की जानी सम्भव नहीं है। चूँकि निर्णीत ऋणीगण की ओर से प्रस्तुत आपत्तियों का निस्तारण किया जा चुका है तथा निर्णीत ऋणीगण द्वारा अपनी आपत्ति में विवादग्रस्त सम्पत्ति पर पार्किंग निर्माण किया जाना स्वीकार किया गया है, तदनुसार उपरोक्त तथ्यों एवं परिस्थितियों के दृष्टिगत डिक्रीदार की ओर से प्रस्तुत निष्पादन प्रार्थना निम्न प्रकार स्वीकार किये जाने योग्य है।

Sd/- 25

## आदेश

डिक्रीदार की ओर से प्रस्तुत निष्पादन प्रार्थना पत्र कागज संख्या 3क/1 इस प्रकार स्वीकार किया जाता है कि –

निर्णीत ऋणीगण को आदेशित किया जाता है कि वह विवादग्रस्त सम्पत्ति के जितने भू–भाग पर अवैध कटान/छेड़ाखानी कर क्षतिग्रस्त कर दिया गया है, उस काटी गई भूमि पर चारों ओर से दीवाल देकर एवं उस पर पूर्व की भॉति रास्ता बनाकर मिट्टी के भरान कर पूर्व की भॉति तैयार करके दे।

इसके अतिरिक्त निर्णीत ऋणीगण को यह भी आदेशित किया जाता है कि वे डिक्रीदार को पहुॅचायी गयी क्षतिपूर्ति का ऑकलन कर डिक्रीदार को क्षतिपूर्ति धनराशि का भुगतान किया जाना सुनिश्चित करे।

इसके अतिरिक्त यह भी स्पष्ट किया जाता है कि माननीय उत्तराखण्ड उच्च न्यायालय, नैनीताल द्वारा अपने पत्र संख्या **05/UHC/Admin-B/v-a-4/2025** दिनांकित 14.05.2025 के माध्यम से न्यायालयों में लम्बित निष्पादन वादों को वाद संस्थित की तिथि से छः माह के भीतर निस्तारित किये जाने के आदेश पारित किये गये हैं किन्तु हस्तगत निष्पादन वाद में निर्णीत ऋणीगण की याचना पर उनको डिक्रीदार से वार्ता कर वाद के निस्तारण हेतु पर्याप्त समय दिया गया है और मामले में छः माह की अवधि पूर्ण हो चुकी है। अतः निर्णीत ऋणीगण को उक्त आदेश की एक प्रति इस निर्देश के साथ प्रेषित की जाती है कि वे उक्त निष्पादन वाद में इस न्यायालय द्वारा पारित आदेश का अविलम्ब अनुपालन सुनिश्चित कर अग्रिम दिनांक 11.11.2025 तक तदनुसार आख्या प्रेषित करना सुनिश्चित करें।

पत्रावली वास्ते अग्रिम आदेश दिनांक 11.11.2025 को पेश हो।

Sd/- 28-10-2025
(जयश्री राणा)
सिविल जज (सी0डि0)
जिला उत्तरकाशी।

जिला एवं सत्र न्यायाधीश उत्तरकाशी उत्तराखण्ड

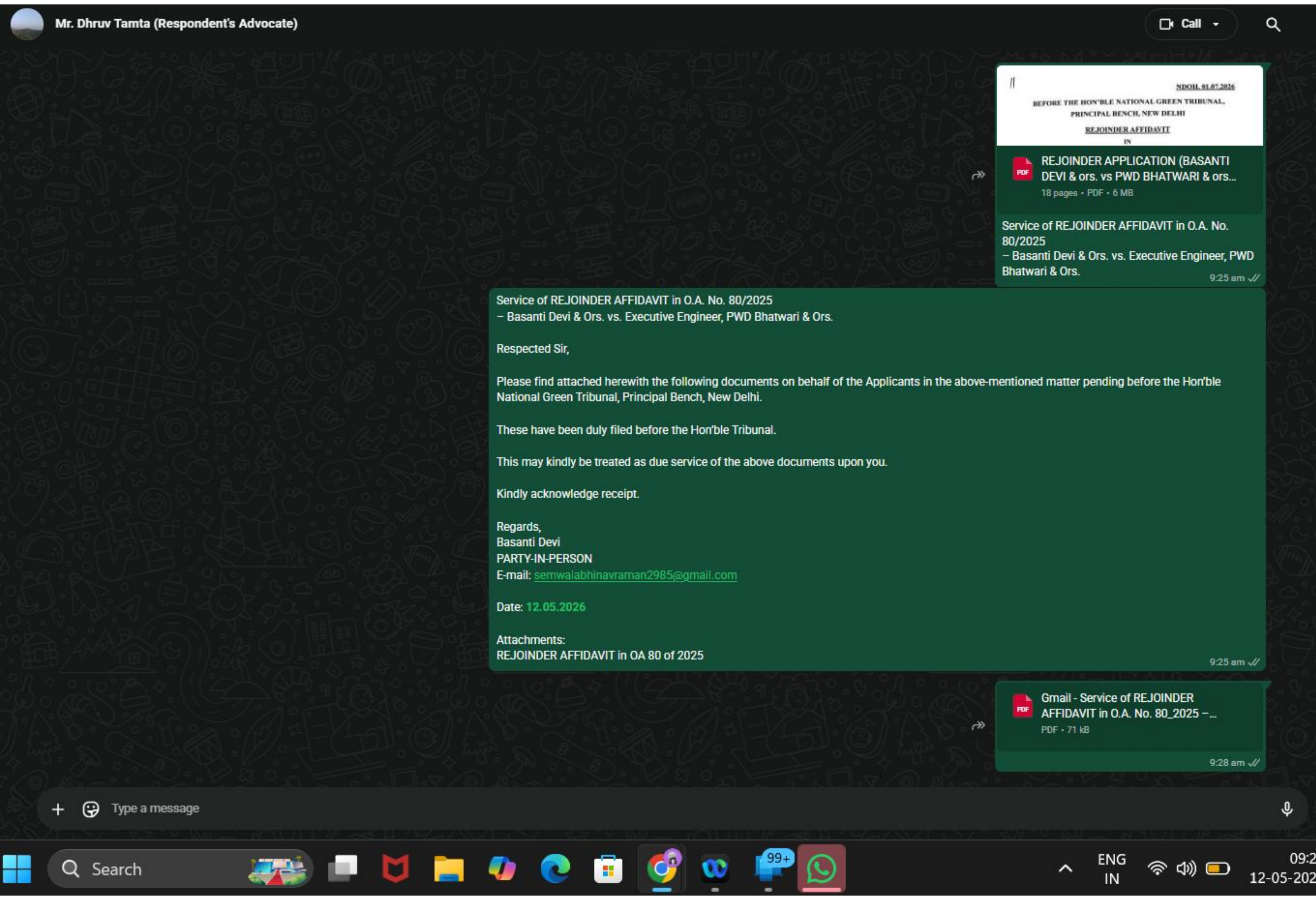
PHOTO COPY
COMPARED BY
30.10.2025

PHOTO STAT
TRUE COPY
HEAD COPYIST
COPYING DEPARTMENT
DISTT. JUDGE COURT
UTTARKASHI

**Annexure No. RJ - 03 : Photographs of Tin-sheet toilet on the Orchard's land**

**Annexure No. RJ - 04 : Photographs of Incomplete Orchard construction (19.04.2026)**

# PROOF OF SERVICE




Gmail | Abhinav Raman semwal <semwalabhinavraman2985@gmail.com>

## Service of REJOINDER AFFIDAVIT in O.A. No. 80/2025 – Basanti Devi & Ors. vs. Executive Engineer, PWD Bhatwari & Ors.

1 message

**Abhinav Raman semwal** <semwalabhinavraman2985@gmail.com> 12 May 2026 at 09:25
To: tamtaadvocates@outlook.com

Service of REJOINDER AFFIDAVIT in O.A. No. 80/2025
– Basanti Devi & Ors. vs. Executive Engineer, PWD Bhatwari & Ors.

Respected Sir,

Please find attached herewith the following documents on behalf of the Applicants in the above-mentioned matter pending before the Hon'ble National Green Tribunal, Principal Bench, New Delhi.

These have been duly filed before the Hon'ble Tribunal.

This may kindly be treated as due service of the above documents upon you.

Kindly acknowledge receipt.

Regards,
Basanti Devi
PARTY-IN-PERSON
E-mail: semwalabhinavraman2985@gmail.com

Date: 12.05.2026

Attachments:
REJOINDER AFFIDAVIT in OA 80 of 2025

**REJOINDER APPLICATION (BASANTI DEVI & ors. vs PWD BHATWARI & ors) NDOH- 01.07.2025.pdf**
6092K